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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 14069/2022 and CM APPL. 44913/2022 (E.H.)

MICHELLE CAMILLERI & ANR.

..... Petitioners

Through: Dr. Menaka Guruswamy, Sr. Adv.
with Ms. Tara Narula, Mr. S.
Debabrata Reddy, Ms. Sonal K.
Chopra, Advs.

versus

CENTRAL ADOPTION RESOURCE AUTHORITY (CARA) &
ANR.

..... Respondents

Through: Ms. Monika Arora, CGSC with Mr.
Yash Tyagi and Mr. Shivam
Raghuwanshi, Advs. for UOI.

CORAM:

HON'BLE MR. JUSTICE YASHWANT VARMA

ORDER

17.10.2022

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CM APPL. 44982/2022 (Direction)

This application for urgent direction places on the record certain disturbing facts in respect of Child 'S' who presently stands housed in a specialized adoption agency. The Court also bears in mind the terms which were incorporated in its order of 28 September 2022.

However, the material which stands placed on the record appears to prima facie indicate that unauthorized third parties have been granted access to the child and that in the course of those interactions certain photographs are also stated to have been taken and thereafter posted online on various media platforms.

In view of the nature of allegations which stand made, let Central Adoption Resource Authority [“CARA”] depute a team of responsible officials which shall duly inspect the adoption agency in question and submit a report with respect to the welfare of the child on or before the next date fixed.

The adoption agency shall in the meanwhile stand restrained from granting third parties unauthorized access to the child which may tend to compromise the identity and the privacy rights of Child “S”. The aforesaid restraint, however, shall not be construed as depriving Child “S” the facility to participate in group activities which may be organized or held within the precincts of the adoption agency and are duly supervised by the caregivers of the agency. CARA shall instruct the adoption agency to proceed in accordance with the aforesaid directions.

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Both respondent Nos. 1 and 2 shall ensure that their responses to the writ petition are filed on or before the next date fixed.

List on the date fixed i.e., 11.11.2022.

YASHWANT VARMA, J.

OCTOBER 17, 2022
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